

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH



No. O.A. 350/314/2018

Date of Order: 10.07.2018

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Mr. Sunil Kumar Das, son of late Isha Das
Of 13, Dr. Jiban Ratan Dhar Road, Dum
Dum, Kolkata- 700028.

.....Applicant

-versus-

1. The Union of India, service through
The Secretary, Ministry of Telecommu-
nication, Government of India, Depart-
ment of Posts, Dak Bhawan, Sansad
Marg, New Delhi- 110116.
2. The Senior Architect (Postal) Department
of Post, 3rd Floor, Yogayog Bhawan, P-36
C.R. Avenue, Kolkata- 700012.
3. The Chief Post Master General, Yogayog
Bhawan, Kolkata- 700012.
4. The Chief Engineer Civil, Department of
Post, Dak Bhawan, Sansad Marg, New
Delhi- 110116.

.....Respondents.

For the Applicant : Ms. D. Roy, Counsel
Ms. M. Datta, Counsel

For the Respondents : Mr. P. Mukherjee, Counsel

ORDER (Oral)

Per Dr. Nandita Chatterjee, Administrative Member:

Heard ld. counsel for applicant and respondents.

2. The instant application has been filed by the applicant seeking the following relief:

"8(a) An order/direction upon the respondent authority for and each of them to allow the applicant to resume his duties, without any further delay;

(b) An order and/or direction upon the respondents authorities and each of them to regularize and/or absorb the petitioner as temporary casual labour with all consequential benefits;

(c) An order/or direction upon the respondents to pay the arrear salaries/wages due to the applicant since March 2017 to till date;

(d) An order and/or direction upon the respondents to pay the remuneration to the applicant as per the recommendation of Pay Commission as well as office memorandum without any further delay to the applicant;

(e) An order and/or direction upon the respondent and each of them to certify and transmit all records relating to the service of the applicant;

(f) To pass such other order to further order or orders as to this Hon'ble Tribunal may seem fit and proper."

3. Id. Counsel for applicant states that although the representation dated 18.12.2017 (as annexed in Annexure A-20 to the OA) had been preferred by the applicant to the respondent authority, the same has not been disposed of till date.

4. Learned counsel for applicant also submits that the applicant will be satisfied if a direction is issued to the respondent authorities to dispose of the representation of the applicant in a time bound manner and to convey their decision to the applicant in this regard.

hsc

5. Upon perusal of the said representation, however, it is seen that the addressee of the said representation has not been impleaded as a party respondent.

6. Therefore, applicant is given liberty to prefer a comprehensive representation before the Respondent No. 2 who is the Senior Architect (Postal), Department of Post within a period of 2 weeks from the date of receipt of this order and after receipt of the same, Respondent No. 2 is directed to issue a reasoned and speaking order, in accordance with law, within a further period of 6 weeks.

7. The decision so arrived at, shall be communicated to the applicant forthwith.

8. With these directions, the OA is disposed of. There will be no order as to costs.

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(Dr. Nandita Chatterjee)
Member (A)

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(Bidisha Baherjee)
Member (J)

